

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 103/2016  
RT CP (CAA) No. 110/Chd/Hry/2017**

In the matter of scheme of amalgamation between:

Gmax Auto Limited .....Petitioner No. 1/Transferor Company.

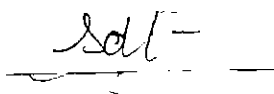
AND

A.G. Industries Pvt. Ltd. ....Petitioner No. 2/Transferee Company.

Present: - Mr. Atul V. Sood, Mr. Milan Singh Negi & Mr. Vikas Garg,  
Advocates for petitioner-companies.  
Mr. D.K. Singh, Official Liquidator, Chandigarh on behalf of  
Regional Director.

Learned counsel for the petitioners has filed audited Balance  
sheets for the Financial Year 2015-16 of both the companies with  
affidavits of Mr. Anil Prasad Das and Ms. Aniesha Munjal, Authorised  
Representatives of Transferor and Transferee-companies, respectively.  
The same be taken on record.

The matter is adjourned to 31.05.2017. The petitioner-  
companies are also directed to file Certificate of Companies' Auditors in  
terms of proviso to sub-section (3) of Section 232 of the Companies Act,  
2013 by the next date.

  
(Justice R.P. Nagrath)  
Member (Judicial)

May 24, 2017  
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